

Annexure-5

Name of the corporate debtor: KARPAGAM SPINNERS PRIVATE LIMITED; Date of commencement of liquidation: 22.02.2018; List of stakeholders as on: 18.03.2021

List of operational creditors (Government Dues)

(Amount in ₹)

Sl. No	Details of Claimant			Details of claim received		Details of claim admitted					Amount of mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any	
	Department	Government	Identification No	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien/ attachment removed? (Yes/No)	% share in total amount of claims admitted					Amount of contingent claim
1	EMPLOYEES PROVIDENT FUND ORGANISATION, REGIONAL OFFICE, TIRUNELVELI	EMPLOYEES PROVIDENT FUND ORGANISATION		23.03.2018 by email & further details received on 09.04.2018 and 26.03.2018 by RPAD	7269087	6679928	Operational Creditor	NO	Attachement of CD Property cancelled	13.50%	0	4212200	589159	0	The claim made by EPFO for the period June 2015 to July 2017 not admitted as during the said period the mill was under the control of ESIC and the receiver appointed by ESIC and they are liable for that period. As per Hon'ble NCLAT order in CA/(AT)/INSOLVENCY 311 OF 2019 Rs.75,23,608.40 has been deposited with the Regional Provident Fund Commissioner-1, Tirunelveli on 28.08.2019 and now the case MA/99/2019 is pending before the Hon'ble, NCLT, CHENNAI BENCH for determination of claims.

For Karpagam Spinners Private Limited
(In Liquidation)

Liquidator

2	ESI CORPORATION, SUB REGIONAL OFFICE, TIRUNELVELI	EMPLOYEES STATE INSURANCE CORPORATION		22.03.2018 by RPAD & 21.03.2018 by email.	9551163	9527470	Operational Creditor		Attachement of CD Property cancelled	19.25%	0	6968009	23693	0	Rs.23,693/- rejected claim amount relating to the period the factory was run by the ESIC Receiver appointed by the ESIC and he is responsible for payment of all statutory dues for that period and Corporate Debtor is not liable for the same.As per Hon'ble NCLT, CHENNAI BENCH order in TCP/225/IB/2017 dated 14.09.2017, ESIC is directed to account for missing fixed assets, stock and receivables of CD taken over by them on 08.06.2015 and return the value to the common pool of funds to be made available with COC. ESIC not complied the order as on date.
3	State Tax Officer, Tirunelveli Town Assessment Circle, First Floor, Commercial Taxes Building, A R Line Road, Palaymakottai, Tirunelveli Dist-627002	COMMERCIAL TAXES DEPARTMENT		08-08-2020	155676	0	Operational Creditor	NO	NO	0.00%	0	0	155676	0	Last Date for submission of proof claim before liquidator 24.03.2018, but commercial tax department submitted its claim on 08-08-2020, ie delay of 868 days, hence the claim rejected.



For Karpagam Spinners Private Limited
(In Liquidation)

[Signature]
Liquidator